

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †3655**

TO BE ANSWERED ON THE 8TH AUGUST, 2017/ SHRAVANA 17, 1939 (SAKA)

SMUGGLING OF COUNTERFEIT NOTES

†3655. SHRI HARI MANJHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether new fake currency notes are being smuggled into the country from across the border on a large scale which have been seized by the Indian para military forces and other agencies at the border;

(b) if so, the quantum of new currency notes of Rs. 2000 and 500 denomination seized so far, border-wise; and

(c) the other steps taken by the Government to check the smuggling and circulation of fake currency notes in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): As per the data provided by National Crime Records Bureau (NCRB) the quantum of Fake Indian Currency Notes (FICN) of Rs. 2000 and Rs. 500 seized after demonetization (from 09.11.2016 to 14.07.2017) in the bordering states is at Annexure.

(c): The Government has taken various steps to check the smuggling and circulation of fake Indian currency notes in the country, which inter alia, include:-

- i) The Unlawful Activities (Prevention) Act, 1967 criminalises the production or smuggling or circulation of High Quality Fake Indian paper currency, coin or any other material as a terrorist act.**
- ii) One special FICN Coordination Group (FCORD) has been formed by the MHA to share intelligence/information among the different security agencies of the state/centre to counter the problem of circulation of fake currency notes in the country. A Terror Funding and Fake Currency Cell (TFFC) has been constituted in NIA to investigate terror funding and fake currency cases.**
- iii) A Memorandum of Understanding (MoU) has been signed between India and Bangladesh to prevent and counter smuggling and circulation of fake currency notes.**
- iv) Strengthening the security at the international borders by using new surveillance technology, deploying additional manpower for round the clock surveillance, establishing observations posts along the international border, erection of border fencing and intensive patrolling is also being done.**

Statement indicating the quantum of Fake Indian Currency Notes of Rs.2000 and Rs.500 seized after demonetization (09.11.2016 to 14.07.2017) in bordering states.

S.No.	State	No. of Rs.2000 notes seized	No. of Rs.500 notes seized*	Value of FICN seized (In Rs.)
1.	Arunachal Pradesh	3	0	6,000
2.	Assam	128	271	3,91,500
3.	Bihar	0	6	3,000
4.	Gujarat	4487	9621	1,37,84,500
5.	Himachal Pradesh	194	0	3,88,000
6.	Jammu & Kashmir	99	128	2,62,000
7.	Manipur	1	0	2,000
8.	Meghalaya	0	0	0
9.	Mizoram	2746	57	55,20,500
10.	Nagaland	0	0	0
11.	Punjab	280	0	5,60,000
12.	Rajasthan	8	293	1,62,500
13.	Sikkim	0	0	0
14.	Tripura	0	7	3,500
15.	Uttar Pradesh	0	123	61,500
16.	Uttarakhand	0	10	5,000
17.	West Bengal	1308	3659	44,45,500
	Total	9254	14175	2,55,95,500

** Includes new and old Fake Indian Currency Notes of Rs.500 denomination.
(Data provisional)*
